

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly (Vidyo Connect) Hearing Schedule for the month of August, 2020

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
24.8.2020 Monday At 10.30 A.M. Transmission Tariff Petitions	1.	92/MP/2020 alongwith IA/51/2020 Dairy 637/2020	KWPCL	Petition under Section 79 (1) (c), 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003 read with Regulation 14 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking quashing of the letter & invoice dated 7.11.2019 and the letter dated 8.11.2019 issued by Power Grid Corporation of India Limited (PGCIL) for claiming transmission charges (Interlocutory application for interim reliefs)
	2.	51/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014 19 tariff block and (ii) Determination of Transmission tariff for 2019 24 tariff block For Asset I: 765 kV D/C Solapur Aurangabad Transmission Line along with 2 x 240 MVAR Switchable Line Reactor with associated bays at Solapur Sub-station and Asset II: 2 x 240 MVAR Switchable Line Reactor along with associated bays at Aurangabad Sub station associated with Inter Regional system strengthening scheme for Western Region and Northern Region (Part A)
	3.	7/TT/2020	PGCIL	Petition for Revision of Transmission Tariff for 2001 04 tariff block, 2004 09 tariff block, 2009 14 tariff block Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block for Stage 1 of 400 kV Thyristor controlled series compensation project (Fact Device) on Kanpur Ballabgarh 400 kV S/C line at Ballabgarh in Northern Region
	4.	488/TT/2019	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Chamera Stage-I Transmission System associated in Northern Region.
	5.	477/TT/2019	PGCIL	Petition for (i) Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For Asset-I: 315 MVA ICT-IV along with associated bays at Moga substation and Asset-II: ICT-II along with associated bays and 2 nos PSEB feeder bays at Amritsar sub-station, and 400 kV Bus reactor bay & 2 nos PSEB line bays at Moga sub-station under augmentation of transformation capacity at Amritsar and Moga sub-stations in Northern Region
	6.	473/TT/2019	PGCIL	Petition for (i) Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For Asset a-220 kV D/C RAPP-B-Chittorgarh Transmission Line, Asset b-220 kV S/C RAPP-B-Udaipur Transmission Line along with associated bays at Udaipur end and LILO of 220 kV D/C RAPP-KOTA Line

			at RAPP-B including PLCC system and Asset c- 220 kV S/C RAPP-B-Anta Transmission Line with associated bays at Anta end for Transmission System associated with RAPP-B Project in Northern Region.
7.	395/TT/2019	PGCIL	Petition for (i) Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block for Combined Assets of (i) Ckt-III of 400 kV D/C Vindhyachal - Satna line alongwith associated bays; (ii) 400/220 kV, 315 MVA ICT-II at Satna Substaton; (iii) Ckt-IV of 400 kV D/C Vindhyachal - Satna line along with associated bays; (iv) LILO of 400 kV Satna-Bina Ckt-I & II at Bina (POWERGRID) Substation; (v) Circuit IV of 400 kV D/C Satna-Bina Transmission line; (vi) Circuit III of 400 kV D/C Satna-Bina Transmission line ; (vii) LILO of 400 kV D/C Raipur-Rourkela Transmission line along with associated bays; (viii) 400/220 kV, 315 MVA ICT-II along with associated bay equipment at Raigarh S/S under Vindhyachal-III Transmission System in Western region
8.	339/TT/2019	PGCIL	Petition for (i) Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block for 220 kV Jallandhar-Hamirpur D/C transmission line along with Associated bays in Northern Region.
9.	316/TT/2019	PGCIL	Petition for (i) Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For 400 kV D/C Dhauliganga HEP Bareilly (UPPCL) Transmission Line along with its associated bays at Bareilly(UPPCL) in Northern Region.
10.	314/TT/2019	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For 400 kV S/C Chamera -1 Kishenpur transmission system in Northern Region
11.	255/TT/2019	PGCIL	Petition for (i) Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block for Agra (Power Grid)- Agra (UPPCL) 400 kV D/C Interconnection in Northern Region.
12.	511/TT/2019	PGCIL	Petition for Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For 400 kV D/C Sagardighi - Behrampur Transmission Line and associated bays at Sagardighi TPS (WBPDCL) and Behrampur Sub-station (POWERGRID) under Transmission System for Eastern Strengthening Scheme-X in Eastern Region
13.	508/TT/2019	PGCIL	Petition for Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block For 765 kV D/C Darlipalli TPS (NTPC) Jharsuguda

			(Sundergarh) Pooling Station transmission line alongwith 2 Nos. of 765 kV line Bays at Jharsuguda (Sundergarh) PS in Eastern Region.	
	14.	100/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For 08 nos of Assets under Eastern Region Strengthening scheme VIII in Eastern Region
	15.	33/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for Solapur STPP Solapur (POWERGRID) 400 kV D/C (Quad) 2nd Transmission Line alongwith associated bays at Solapur (POWERGRID) Sub-Station under Transmission System associated with Solapur STPP (2x660 MW) Part-A in Western Region
	16.	4/TT/2020	PGCIL	Petition for Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block For Assets under Transmission System for Start-up Power to DVC and Maithon Right Bank Generation Projects in Eastern Region
25.8.2020 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	595/MP/2020 alongwith IA/51/2020	DCBL	Petition for directions to Respondents, National Load Dispatch Centre and Odisha Renewable Energy Development Agency - State Nodal Agency for the fresh accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequential reliefs. (IA. for seeking interim directions) (On admission)
	2.	346/MP/2020	DVC	Petition under section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes between DVC & PSPCL in regard to non-payment of fixed charges by PSPCL from COD (On admission)
	3.	344/MP/2020	RGPPL	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, MSETCL (On admission)
	4.	343/MP/2020	RGPPL	Petition seeking adjudication of disputes on the erroneous deduction of transmission charges by Respondent No. 1 (On admission)
	5.	334/MP/2020	WKTCL	Petition seeking extension of scheduled commercial operation date on account of Force Majeure Events and consequential reliefs (On admission)
	6.	493/MP/2020	SIPATTL	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 read with Article 15 of the Transmission Service Agreement dated 24.6.2015 for creation of security interest in the transmission project assets and other relevant documents of Sipat Transmission Limited in favour New Security Trustee. (On admission)
	7.	457/MP/2020	CWRTL	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 read with Article 15 of the Transmission Service Agreement dated 24.6.2015 for creation of security interest in the transmission project assets and other relevant documents of Chhattisgarh-WR Transmission Limited in favour of the security trustee. (On admission)
	8.	456/MP/2020	RRWTL	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 read with

				Article 15 of the Transmission Service Agreement dated 24.6.2015 for creation of security interest in the transmission project assets and other relevant documents of Raipur- Rajnandgaon Warora Transmission Limited in favour of the security trustee. (On admission)
	9.	264/MP/2020	PPTL	Petition for providing relief under Change in Law, Article 12.2 of Transmission Service Agreement, for Transmission System associated with Gadarwara Super Thermal Power Station (2 x 800 MW) of NTPC(Part-B)
	10.	265/MP/2020	PWTL	Petition for providing relief under Change in Law, Article 12.2 of Transmission Service Agreement for Transmission System associated with Gadarwara Super Thermal Power Station (2 x 800 MW) of NTPC (Part-A)
	11.	113/MP/2020	KSK	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with provisions of the CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 to set aside the bill dated 1.1.2020 of the Central Transmission Utility (PGCIL) towards transmission charges (POC and HVDC charges) as well as the notice for Regulation of Power Supply dated 3.1.2020.
	12.	25/MP/2020	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in Order dated 16.5.2019 in Petition No. 284/MP/2018.
	13.	151/MP/2019	IGL	Petition seeking condonation of delay in submitting the application for issuance of Renewable Energy Certificate (REC) and other appropriate direction.
	14.	64/MP/2019 alongwith IA/49/2020	SprngAgnitra	Petition for the increase In Capital Cost due to Introduction and Imposition of safe guard duty by way of Notification No.1/2018- Customs SG dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 12 of the Power Purchase Agreement dated 5.7.2018 executed between Sprng Agnitra Private Limited and NTPC Limited.
	15.	307/MP/2018	RRVN	Petition under Section 79 (1) (f) of the Electricity Act, read with Clause 6.6 of the CERC (Indian Electricity Grid Code) Regulations, 2010 regarding outstanding amount of Reactive Energy Charges.
	16.	298/MP/2018	DVC	Claim of Fixed Charges due to unilateral termination of PPA by WBSEDCL in regard to supply of power from Koderma TPS of DVC (Received by way of Remand from APTEL)
27.8.2020 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	523/MP/2020	SPICCPL	Petition seeking relaxation of the procedure set out under Clause 10.11 of Detailed Procedure for Grant of Connectivity to Projects Based on Renewable Sources to Inter-State Transmission System(On

				admission)
2.	532/MP/2020	KSEB		Petition for dispute on Lignite transfer price (On admission)
3.	561/AT/2020	VNLTL		Petition for adoption of transmission charges with respect to the transmission system to be established by Vapi-II North Lakhimpur Transmission Limited.
4.	599/TL/2020	VNLTL		Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of transmission license to Vapi-II North Lakhimpur Transmission Limited.
5.	596/AT/2020	SECI		Petition under Section 63 Of The Electricity Act, 2003 for adoption of tariff for the 440.8 Mw wind power projects (Tranche-Viii) Connected to the inter-state transmission system (ISTS) and selected through competitive bidding process as per the guidelines dated 8.12.2017
6.	579/AT/2019	SECI		Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 1150 MW Solar PV Power projects (Tranche-IV) connected to the Inter-State Transmission system (ISTS) and selected through competitive bidding process as per the Standard Bidding Guidelines dated 3.8.2017.
7.	549/AT/2020	NTPC		Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 3000 MW Grid Connected Solar PV Power Projects selected through Competitive Bidding Process as per the Guidelines issued by Ministry of New and Renewable Energy on 10.3.2015.
8.	160/AT/2019 alongwith I.A.No.81/2019	TPDDL		Petition for adoption of tariff for purchase of 20 MW Solar Power from Solar Energy Corporation of India Limited (IA is filed by SECI for impleading the Solar Power Developers and Buying Utilities as Respondents to the Petition).
9.	439/MP/2019	JSWHEL		Petition under Section 79 (1) of the Electricity Act, 2003 seeking clarification of order dated 12.2.2019 in Petition No. 205/MP/2018.
10.	405/MP/2019	GKEL		Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 evolving a mechanism for grant of appropriate adjustment/ compensation to offset financial impact on account of levy of charges for transportation of fly ash and carrying cost.
11.	377/MP/2019	DBPL		Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Fuel Gas

				Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment, Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003 and before 31.12.2016.
	12.	366/MP/2019	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreements both dated 1.11.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment, Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003 and before 31.12.2016.
	13.	150/MP/2019	APUPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements dated 03.05.2016 and 08.05.2016 executed by the Petitioner with the Respondents, seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
	14.	149/MP/2019	PSEPL	Petition seeking directions to Solar Energy Corporation of India to act in accordance with Article 11 of the PPA accepting the impact of force majeure Events and extend the timeline for fulfillment of conditions subsequent and scheduled commissioning date of the petitioner's projects.
	15.	146/MP/2019	PEIRJ	Petition under section 79 of the Electricity Act, 2003 for execution of the order dated 5.2.2019 in Petition No. 192/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Solar Energy Corporation of India Limited
	16.	144/MP/2019	AWPL	Petition for time extension of infusion of equity as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for 'Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System dated 15.5.2018
	17.	44/MP/2019	AJSPPL	Petition seeking compensation/ charges against the arbitrary deductions made by the Respondent from the tariff payments made to the Petitioner.

	18.	394/MP/2018	PTC	Petition seeking directions in respect of an alleged LTOA of 216 MW granted to PTC India Limited for Merchant Trading of power from 1200MW Teesta-III Hydroelectric Project in terms thereof.
28.8.2020 Friday At 2.30 P.M. Transmission Tariff Petitions	1.	308/TT/2020 alongwith alongwith I.A.No.56/2020	NETC	Petition for determination of Transmission Tariff for 2019-24 Tariff Block for Asset I:400kV D/C Platana-Silchar Twin Moose Conductor Transmission line- 247.30 km (DOCO: 1.9.2012) Asset II: 400 kV D/C Silchar- Byrnihat (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 214.41 km (DOCO: 1.3.2013) Asset III: 400 kV D/C Byrnihat-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 201 km (DOCO: 22.2.2015) Asset IV: 400 kV D/C Silchar- Azara (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 256.41 km (DOCO: 27.7.2014) Asset V: 400 kV D/C Azara-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line-159 km (DOCO: 16.1.2015)
	2.	590/TT/2020	PTL	Petition for determination of Transmission Tariff for 400 KV Double Circuit Gorakhpur-Lucknow Transmission Line and 400 KV Double Circuit Bareilly-Mandola Transmission Line, in Northern Region associated with Tala Hydro Electric Project, East North Interconnector and Northern Region Transmission System.
	3.	589/TT/2020	PTL	Tariff Petition for approval of Annual Transmission Charges for the period FY 2019-24 under Regulation 8 (1) of CERC (Terms and Conditions of Tariff) Regulations 2019 and Truing-up of FY 2014-19 under Regulation 8 of CERC (Terms and Conditions of Tariff) Regulations 2014, Regulation 86 of CERC (Conduct of Business) Regulations 1999 and Section 79 of the Electricity Act 2003, for 400 kV Double Circuit Siliguri-Purnea Transmission Line, 400 kV Double Circuit Purnea-Muzaffarpur Transmission Line and 220 kV Double Circuit Muzaffarpur (PGCIL) Muzaffarpur (BSEB) Transmission Line, in Eastern Region associated with Tala Hydro Electric Project, East North Interconnector and Northern Region Transmission System.
	4.	588/TT/2020	PTL	Petition for 400 KV Double Circuit Muzaffarpur-Gorakhpur Transmission Line in Eastern-Northern Inter-region associated with Tala Hydro Electric Project, East-North Inter-Connector and Northern Region Transmission System of Powerlinks Transmission Limited.
	5.	216/TT/2020	ATIL	Petition for truing-up of Transmission Tariff for the period from 01-April-2014 to 31-March-2019 & Determination of tariff for the period from 01-April-2019 to 31-March-2024 for Transmission system constructed, maintained and operated by Adani Transmission (India) Limited vide Licence No. 20/Transmission/2013/CERC
	6.	383/TT/2019	TPGL	Petition for truing-up of capital cost for the period from 1-Apr-2014 to 31-Mar-2019 and Determination of transmission tariff for the period from 1-Apr-2019 to 31-Mar-2024 for B Transmission system constructed, maintained and operated by Torrent Power Grid Ltd vide

				License No. 2/Transmission/CERC dated 16.5.2007
	7.	75/TT/2020	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset: 400 kV Transmission Line for reconfiguration of Biharsharif Ckt III & IV from present location to the Stage II side of Kahalgaon Switchyard of NTPC under Split Bus arrangement for various substations in Eastern Region.
	8.	121/TT/2019	PGCIL	Petition for determination of Transmission Tariff from Proposed DOCO to 31.3.2019 for 400kV D/C Kameng - Balipara Transmission Lines along with associated bays at Balipara Substation under North East - Northern / Western Interconnector - I in North-Eastern Region.
	9.	193/TT/2019	PGCIL	Petition for determination of Transmission Tariff for Asset-I: 400 kV D/C Alipurduar-Punatsangchun alongwith associated bays at Alipurduar substation Asset-II: 2 nos of 220 kV bays at Alipurduar Substation from actual DOCO to 31.3.2019 under the transmission system associated with Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR.
	10.	148/TT/2019	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset-1: 230 KV D/C Kalpakkam PFBR - Kanchipuram Transmission Line and 2 numbers of 230 KV Bays at Kanchipuram Sub Station of TNEB upon Determination of final transmission tariff from Proposed DOCO 1.4.2014 to 31.3.2019 in pursuance of Appellate Tribunal vide order dated 20.9.2018 in Appeal no. 168 of 2015 and order dated 27.12.2018 in Petition 105/TT/2012 under Transmission system associated with Kalpakkam PFBR (500MW) project in Southern Region for tariff block 2014-19 period.
	11.	84/TT/2019	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset 1: 765KV S/C Jaipur(RVFN)-Bhiwani TL (PART-I&II) along with associated bays under Northern Region System Strengthening Scheme XXV in Northern Region in pursuance to direction of commission in Review Petition No. 41/RP/2017.

By Order of the Commission

Sd/-

(T.D.Pant)

Dy.Chief (Legal)

25.8.2020